

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**C.P.(IB)/2(AHM)2021**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.02.2021**

Name of the Company: Intech Capital Ltd  
V/s  
Archon Engicon Ltd

Section 7 of the Insolvency and Bankruptcy Code,  
2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER  
(through video conferencing)**

Mr. Sagar Bansal, Advocate appeared on behalf of Petitioner.

The matter was heard before admission and was reserved.


This Adjudicating Authority is satisfied that the matter is fit for issuance of notice to the Corporate Debtor.

Accordingly, the Registry as well as the Petitioner is directed to issue notice to the Respondent.

The Respondent is at liberty to file reply, if any, within two weeks' by serving advance copy to the other side.

List the matter on 17.03.2021

  
**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 17th day of February, 2021